

ITEM NO.61

COURT NO.7

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 944/2022

AMRIT MALIK

Petitioner(s)

VERSUS

THE MEDICAL COUNSELING COMMITTEE & ORS.

Respondent(s)

(FOR ADMISSION and IA No.160707/2022-EXEMPTION FROM FILING
AFFIDAVIT and IA No.160705/2022-PERMISSION TO FILE APPLICATION FOR
DIRECTION)

Date : 21-10-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMARFor Petitioner(s) Mr. Deepak Prakash, AOR
Mr. Pawaj Kr. Dabas, Adv.
Mr. Nachiketa Vajpayee, Adv.
Ms. Divyangna Malik, Adv.
Ms. Vishnu Priya, Adv.
Ms. Disha Gupta, Adv.
Mr. Vardaan Kapoor, Adv.
Mr. Shyam Nair, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submits that she appeared in the (NEET) Examination of 2021-2022 in the first instance and in order of merit she joined post-graduate course in MS (Oto-Rhino-Laryngology) of three years duration at Kasturba Medical College, Manipal on 24.02.2022 as a Junior Resident but she wanted to join post-graduate course in other discipline of her choice so she later appeared in post-graduation NEET examination (2022-23). However,

she qualified in the competitive test and is inclined to appear in the second counseling to be held from 26.10.2022 to 30.10.2022 in terms of the Notification dated 19.10.2022.

The only apprehension of the petitioner is that if she gets allotment in the second round of counseling, they will demand to furnish the original documents which she has surrendered to Kasturba Medical College, Manipal where she earlier joined on 24.02.2022 and since they are asking her to furnish the balance tuition fee of two remaining years in terms of the Bond furnished, she is unable to comply with, that is the reason for which she has approached this Court by filing this petition.

Issue notice, returnable on 25.11.2022.

In the meanwhile, the respondents are permitted to allow the petitioner to participate in the counseling scheduled to be held from 26.10.2022 to 30.10.2022 in terms of the Notification dated 19.10.2022 and if she is able to crack in the counseling process, she may be permitted to join without insisting upon her to furnish the original documents.

(MATHEW ABRAHAM)
COURT MASTER (NSH)

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS